

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL:HYDERABAD BENCH
AT HYDERABAD

C.P.No.48 of 1993
in
O.A.No.2040 P 1992.

Date of Order:6.8.93

Sri T.V.Jagannadha Rao

... Applicant

Vs.

1. Sri C.G.Somaiah,
Comptroler & Auditor
General of India, No.10,
Bahadurshah Zaffar Marg,
New Delhi - 110 002.
2. Sri R.Hariharan,
Accountant General,
Audit-I, Andhra Pradesh at
Hyderabad - 500 463.
3. Sri N.R.Ranganathan,
Secretary, Ministry of Personal,
Pensioners Welfare
Govt. of India, New Delhi.
4. The Chairman & Managing Director,
Dredging Corporation of India Ltd.,
Drug House, Port Area,
Visakhapatnam - 530 035.

(The 4th Respondent is not necessary party in this
Contempt Application)

... Respondents

Counsel for the Applicant : Mr.V.Venkateswara Rao

Counsel for the Respondents : Mr.G.Parameshwara Rao

CORAM:

THE HON'BLE MR.A.B.GORTHI : MEMBER (ADMN.)

THE HON'BLE MT.T.CHANDRASEKHAR REDDY : MEMBER (JUDL.)

(Order of the Devision Bench delivered by Hon'ble
Shri A.B.Gorthi, (Member (Admn.))

...

None for the Contempt Petitioners. Mr. Parameswara Rao

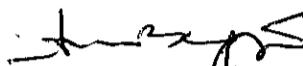
learned counsel for the respondents present. The complaint
in this Contempt Petition is that the respondents have not
complied ^{with} that our judgement dated 18.3.92 in OA No. 204/92.

In that judgement the direction was given to the respondents
to work out the prorata pension to which the applicant is
entitled under the terms and conditions stipulated in the
letter of absorption dated 10.4.90 in ^{conjunction} connection with other
relevant orders on the subject and to communicate the same
to the 4th respondent for further action. The said direc-
tion was to be carried out within a period of 3 months from
the date of receipt of order.

2. Mr. Parameswara Rao has drawn our attention to the fact
that the said judgement in OA No. 204/92 stands modified by
the judgement of the Tribunal in RP No. 122/92. As the
applicant was not entitled to prorata pension on the ground
that he had opted for payment of lumpsum amount of the pension
the judgement in OA 204/92 was modified and it was left open
to respondents one and three to pass appropriate orders, in-
accordance with the terms of letter of absorption dated 10.4.90
and communicate the same to the applicant in the mean while.

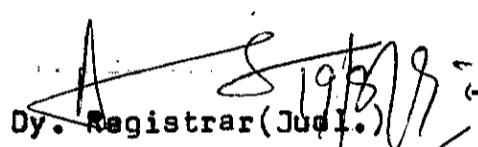
3. In the light of the above, this Contempt Petition has no merit ~~in~~ it and the same is dismissed without giving any notice to the respondents.


(T. CHANDRASEKHARA REDDY)
MEMBER (J)


(A.B. GORTHI)
MEMBER (A)

Dated: 6th August, 1993.
Dictated in Open Court.

ad/


Dy. Registrar (Judicial)

Copy to:-

1. Sri. C.G. Somaiah, Comptroller & Auditor General of India, No.10, Bahadurshah Zaffar Marg, New Delhi-02.
2. Sri. R. Hariharan, Accountant General, Audit-I, Andhra Pradesh Hyderabad-463.
3. Sri. N.R. Ranganathan, Secretary, Ministry of Personnel, Pensioners Welfare, Govt. of India, New Delhi.
4. The Chairman & Managing Director, Dredging Corporation of India Ltd., Drug House, Port Area, Visakhapatnam-035.
5. One copy to Sri. V. Venkateswara Rao, advocate, CAT, Hyd.
6. One copy to Sri. G. Parveshwara Rao, SC for AG, CAT, Hyd.
7. One copy to Library, CAT, Hyd.
8. One spare copy.

Rem/-

300 sth
Post D. 1993

C.P. # 8743.

in

O.A. 204/92

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE V. NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR. A. B. GORTHY : MEMBER (A)

AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY
MEMBER (JUDL)

AND

THE HON'BLE MR. P. T. TIRUVENGADAM : M (A)

Dated:

6/8/ -1993

ORDER/JUDGMENT:

M.A/R.A/C.A.N.

48793

O.A. No.

in
204/92

T.A. No.

(W.P.)

Admitted and Interim directions
issued.

Allowed

Disposed of with directions

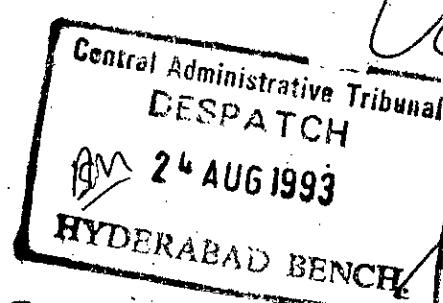
Dismissed

Dismissed as withdrawn

Dismissed for default.

Rejected/Ordered

No order as to costs.



pvm